©
കേരള സർക്കാർ
Government of Kerala
2017

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഏപ്രിൽ 11 11th April 2017 1192 മീനം 28 28th Meenam 1192 1939 ചൈത്രം 21 21st Chaithra 1939	നമ്പർ No.	15

PART III
Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. B4-31736/2014. *18th March 2017.*

In exercise of the powers conferred by Section 13 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the High Court of Kerala hereby:

(i) Confers upon Sri S. Suresh, 'Sree Madhavam', behind Government H.S.S., Thattamala, Kollam-691 020, all the powers conferred upon a Magistrate of the First Class under the said code in respect of all cases of persons travelling without a proper pass or ticket over any part of the Southern Railway within the Districts of Thiruvananthapuram, Kollam, Pathanamthitta, Kottayam and Alappuzha and that part of the District of Ernakulam which lies to the south of and inclusive of Ernakulam Junction and Cochin Harbour terminus or committing over any part of the said Railway in the above said area, any of the offences falling, under Sections 137 to 139, 141, 142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railways Act, 1989 (Central Act 24 of 1989);

(ii) Appoints the said Sri S. Suresh as Honorary Special Judicial Magistrate of Second Class, (Railways), Kollam for a period of one year with effect from the date of assumption of charge.

(iii) Further confers upon him under Section 261 of the said code, the powers to try summarily the offences set out earlier.

By order,

VENU KARUNAKARAN,
Registrar (Subordinate Judiciary)
(in-charge.)

Kochi-682 031.

Proceedings of the Chief Judicial Magistrate, Kollam

NOTIFICATIONS

(1)

No. E-7156/16. *29th July 2016.*

Sub:—Honorary Special Judicial Magistrate of II Class—Conferring power u/s. 190 (2) of Code of Criminal Procedure—Reg.

Ref:— Notification No. B4-46750/07 dated 25-7-2016 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred by Section 190 (2) of the Code of Criminal Procedure, 1973 (Central Act 2, 1974) read with the High Court notification read above, the Chief Judicial Magistrate, Kollam hereby empowers the Honorary Magistrate mentioned in Col. No.1 of the Schedule below to take cognizance u/s 190 (1) of the said code of the offence as mentioned in Col. No. (2) of the Schedule below for a period of one year with effect from 22-7-2016.

Schedule

Name and Designation	*Offences*
(1)	(2)
Sri B. Ramachandran Pillai, Honorary Special Judicial Magistrate of II Class, Kollam (for Petty offences)	All II Class offences (i.e., Petty cases) arising in the Corporation area of Kollam

(2)

No. E-2317/17(1). *21st March 2017.*

In exercise of the powers conferred 14 (1) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Chief Judicial Magistrate, Kollam hereby defined the areas shown in Col. No. 2 of the attached schedule to be the local areas to the Magistrate mentioned in Col. No. 1 may exercise powers for a period of one year with effect from 21-3-2017 A.N.

Schedule

Name and Designation	*Area of Jurisdiction*
(1)	(2)
Sri S. Suresh, 'Sree Madhavam', Behind Government H.S.S., Thattamala, Kollam–691 020 Honorary Special Judicial Magistrate of II Class (Railways), Kollam.	Areas within the Session Divisions of Thiruvananthapuram, Kollam, Pathanamthitta, Kottayam and Alappuzha and that part of the District of Ernakulam which lies to the south of and inclusive of Ernakulam Junction and Cochin Harbour terminus.

(3)

No. E-2317/17(2). *21st March 2017.*

Sub:—Investiture of powers of Honorary Special Judicial Magistrate of II Class (Railways), Kollam—Conferring the powers u/s 190(2) of Cr. P. C.— Notification issued—Reg.

Ref:—Notification No. B4-31736/2014 dated 18-3-2017 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred u/s 190(2) of the Code of Criminal Procedure, 1973 (Central Act 2, 1974), the Chief Judicial Magistrate, Kollam hereby empowers the Honorary Magistrate mentioned in Col. No. 1 of the schedule given below to take cognizance under Sub Section (1) of Section 190 of the said Code of such offences mentioned in Col. No. 2 of the schedule to enquire into or try within the Sessions Division of Kollam for a further period of One year with effect from 21-3-2017 A.N.

Schedule

Name and Designation	*Offences*
(1)	(2)
Sri S. Suresh, 'Sree Madhavam', Behind Government H.S.S., Thattamala, Kollam–691 020 Honorary Special Judicial Magistrate of II Class (Railways), Kollam.	All the cases of persons travelling without proper pass or ticket over any part of Southern Railway within the Districts of Thiruvananthapuram, Kollam, Pathanamthitta, Kottayam and Alappuzha and that part of the District of Ernakulam which lies to the south of and inclusive of Ernakulam Junction and Cochin Harbour terminus or committing over any part of the said Railway in the above area, any of the offences falling u/s, 137 to 139, 141, 142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of Indian Railways Act 1989 (Central Act 24 of 1989)

(Sd.)

Kollam. *Chief Judicial Magistrate.*

ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ് കോടതി, കൊല്ലം

വിജ്ഞാപനം

നമ്പർ ഇ-8115/2012. 2017 മാർച്ച് 23.

കൊല്ലം ജില്ലയിൽ പ്രവർത്തിച്ചുകൊണ്ടിരിക്കുന്ന താൽക്കാലിക കോടതികളിലേക്ക് താഴെ പറയുന്ന തസ്തികകളിൽ കരാർ അടിസ്ഥാനത്തിൽ നിയമിക്കപ്പെടുന്നതിന് നിബന്ധനകൾക്ക് വിധേയമായി അപേക്ഷകൾ ക്ഷണിച്ചുകൊള്ളുന്നു.

ക്രമ നമ്പർ	തസ്തിക	പ്രതിമാസ സഞ്ചിത ശമ്പളം	യോഗ്യത
1	എൽ.ഡി. ക്ലർക്ക്	17,000	*പി.എസ്.സി. നിഷ്കർഷിച്ചിട്ടുള്ള
2	എൽ.ഡി. ടൈപ്പിസ്റ്റ്	17,000	യോഗ്യതയും അഞ്ചുവർഷത്തെ പ്രവൃത്തി പരിചയവും

*അപേക്ഷകർ അതാത് തസ്തികകളിലോ ഉയർന്ന തസ്തികകളിലോ കേന്ദ്ര/സംസ്ഥാന സർക്കാർ സർവ്വീസിൽ അഞ്ച് വർഷത്തിൽ കുറയാത്ത പ്രവൃത്തി പരിചയം ഉള്ളവരായിരിക്കണം. പ്രായപരിധി— 60 വയസ്സ്.

ഹൈക്കോടതി/നിയമ വകുപ്പ്/അഡ്വക്കേറ്റ് ജനറൽ ഓഫീസ്/ സബോർഡിനേറ്റ് ജുഡീഷ്യറി എന്നിവിടങ്ങളിൽ പ്രവൃത്തി പരിചയമുള്ളവർ, വിരമിച്ച കോടതി ജീവനക്കാർ എന്നിവർക്ക് നിയമനത്തിൽ മുൻഗണന നൽകുന്നതാണ്. നിയമനം കരാർ അടിസ്ഥാനത്തിൽ, താൽക്കാലിക കോടതികളുടെ കാലാവധിക്ക് വിധേയമായി, 179 ദിവസത്തേക്കോ, അല്ലെങ്കിൽ 60 വയസ്സ് പൂർത്തിയാകുന്നതുവരെയോ, ഏതാണോ ആദ്യം, അന്നുവരെ ആയിരിക്കും.

അപേക്ഷകൾ താഴെ പറയുന്ന മാതൃകയിൽ വെള്ളപേപ്പറിൽ തയ്യാറാക്കി അയയ്ക്കേണ്ടതാണ്. പ്രായം, യോഗ്യത, പ്രവൃത്തി പരിചയം എന്നിവ തെളിയിക്കുന്ന രേഖകളുടെ സ്വയം സാക്ഷ്യപ്പെടുത്തിയ പകർപ്പുകൾ അപേക്ഷയോടൊപ്പം സമർപ്പിക്കേണ്ടതാണ്. ഒന്നിലധികം തസ്തികകളിലേക്ക് അപേക്ഷിക്കുന്നവർ വെവ്വേറെ അപേക്ഷകൾ സമർപ്പിക്കേണ്ടതാണ്.

സർക്കാർ സർവ്വീസിൽ കുറഞ്ഞത് അഞ്ചു വർഷത്തെയെങ്കിലും സേവനം പൂർത്തിയാക്കിയിട്ടുള്ളവർ മാത്രം അപേക്ഷിച്ചാൽ മതിയാകും. മേൽപ്പറഞ്ഞ നിബന്ധനകൾ പാലിക്കാത്ത അപേക്ഷകൾ പരിഗണിക്കുന്നതല്ല.

അപേക്ഷകൾ സ്വീകരിക്കുന്ന അവസാന തീയതി— 15-4-2017, 5 മണി.

അപേക്ഷ തയ്യാറാക്കേണ്ട മാതൃക

.........................തസ്തികയിലേക്കുള്ള അപേക്ഷ

1. പേര്
2. ജനന തീയതി
3. വിലാസം, ഫോൺ നമ്പർ
4. വിദ്യാഭ്യാസ യോഗ്യത
5. മുൻകാല സർവ്വീസ് സംബന്ധമായ വിശദാംശങ്ങൾ
6. ഒപ്പ്

അപേക്ഷകൾ അയയ്ക്കേണ്ട വിലാസം—ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ്, ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ് കോടതി, കൊല്ലം-691 013.

(ഒപ്പ്)

കൊല്ലം. ചീഫ് ജുഡീഷ്യൽ മജിസ്ട്രേറ്റ്.

Proceedings of the Chief Judicial Magistrate, Kottayam

[Present:–Smt. P. Jyothis Ben
Chief Judicial Magistrate]

Sub:—Criminal Judicial District in Kottayam — Appointment of Honorary Special Judicial Magistrates of the Second Class (Railways) Kollam—Defining Jurisdiction—Notification issued.

Read:— High Courts Notification No. B4-31736/2014 dated 18-3-2017.

Notification No. E-1897/17 dated 25-3-2017

In exercise of the powers conferred upon the undersigned u/s. 14(1) Cr. P. C. (Central Act 2 of 1974) the Chief Judicial Magistrate, Kottayam, hereby defined the area shown in Col. II of the schedule hereto attached as the local area within which the Magistrates mentioned in Col. I have jurisdiction. This order will take effect from the date of his joining duty.

Schedule

Name and Designation of the Magistrate	*Area of Jurisdiction*
(I)	(II)
(1) Sri S. Suresh, Honorary Special Judicial Magistrate of II Class (Railways), Kollam.	Rail routes comprised within the limits of Kottayam District.

(Sd.)

Kottayam. *Chief Judicial Magistrate.*